

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/194(KB)2021  
IA(I.B.C)/652(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UCO BANK VS REENA BANSAL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kumar Ray, Adv.	] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.	]
Ms. Zeba Khan, Adv.	]
Ms. Muskan Saha, Adv.	]
Mr. Partha Kamal Sen, Adv.	] For the Resolution Professional
Mr. P. Sah, Adv.	]
Ms. Debleena Ganguly, Adv.	] For the Personal Guarantor

**ORDER**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/652(KB)2024:**
  - a. It is submitted by the learned Counsel for the Resolution Professional that UCO Bank has already preferred another application against the same Personal Guarantor, Mrs. Reena Bansal by way of C.P. (IB)/193(KB)2021 which has been admitted by Court-I of this Tribunal *vide* its order dated 11<sup>th</sup> December, 2023.
  - b. It has been mentioned in the said order that on filing application vide C.P. (IB)/193(KB)2021 by the Applicant/Creditor, interim moratorium has already been commenced in terms of Section 96 (1) (a) of IBC, 2016. Therefore, it is submitted that the present application is not maintainable. We appreciate the

said stand of the Resolution Professional and accordingly C.P. (IB)/194(KB)2021 is dismissed.

- c. In view of such, IA(I.B.C)/652(KB)2024 shall stand disposed of.
- d. File be consigned to record.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**